

Court No.1

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

Registration T.A. No.916 of 1987
(W.P. No. 7836 of 1985)

Smt. Amarwati Devi Sahai Vs. Union of India

Hon.S.Zaheer Hasan, V.C.
HON. Ajay Johri, A.M.

(By Hon.S.Zaheer Hasan, V.C.)

Writ Petition No. 7836 of 1985 pending in
the Hon. High Court of Judicature at Allahabad has
been received on transfer under Section 29 of the
Administrative Tribunals Act XIII of 1985.

2. Smt. Amrawati Sahai wife of late Hon. Justice
S.N.Sahai has filed this petition against Union of
India claiming family pension. This case does not
come under the purview of Section 14 of the Administrative
Tribunals Act. So we have no jurisdiction to decide
this petition. The file of the writ petition be
retransmitted to the Hon'ble High Court of Judicature
at Allahabad.

15.10.87
Vice Chairman

26/10/87
Member (A)

Dated the 15th October, 1987.

RKM